



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Apr/202526/2

DATED: 08/05/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address:
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202526/2 dated 08/05/2025 of Norms Committee - VI for the year 2025-26 was held on 08/05/2025 under the Chairmanship of to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N. Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ONS EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00000123AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Method of Walnut Oil extraction alongwith details. 2. Revised flow chart indicating stage wise wastage claimed alongwith justification for the wastage. 3. Specific variety of walnut to be imported and oil content of the same. 4. Past data on turnover/ processing. 5. Details of the processing plant where processing is to be carried out by the applicant. The case stands deferred.	

Case No.	2 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00000214AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same and requested for a different date. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case. The case stands deferred.	

Case No.	3 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	YASHASWI FISH MEAL AND OIL COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00006860AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, with the following observations and allowing following inputs;

1. The export item is unfit for human consumption.
2. Both the export/import items are in powder form
3. No vitamins are added in the production process

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Finished fish meal (dried, pulverised sieved & packed in powder form) (unfit for human consumption)	4807.7	Fish meal (unfinished) (unfit for human consumption) in powder form	5000.0

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BISMI AQUATIC PRODUCTS
Meeting Number	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00006127AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.	

Case No.	5 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005932AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin;	
1. Clarify and provide the correct values as well as the units for viscosity. 2. Provide the test report for viscosity of both liquid fish soluble and liquid fish soluble paste.	
The case stands deferred.	

Case No.	6 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005580AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Certificate Of Analysis for item to be imported from foreign supplier
2. Buyer specifications for finished goods.
3. Process flow chart along with stepwise wastage details.

The case stands deferred.

Case No.	7 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005577AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	
1. Certificate Of Analysis for item to be imported from foreign supplier 2. Buyer specifications for finished goods. 3. Process flow chart along with stepwise wastage details.	
The case stands deferred.	

Case No.	8 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005540AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	9 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005491AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	10 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003730AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and observed that keeping in view the urgent requirement of the firm, the case was processed on file and norms were fixed by taking cue from other similar cases. However, the case was again discussed in detail and the Committee decided to convey its	

ex-post facto approval as below:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Tomato Powder	400.0	Tomato Paste 36-38% Brix	1073.41

1. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms.
3. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	11 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	12 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SANAT PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

HQ File Number	HQRNORM REVIW00005094AM25
RA File Number	052404000071 AM16
Licence No and Date	0510394318/20/05/2015
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00005029AM25
RA File Number	092404000119 AM17
Licence No and Date	0910063782/09/06/2016
Norms Committee Decision: NC considered the case as per agenda. After detailed deliberations the Committee decided to maintain "Status Quo" of the decision taken in M.No.5/85-ALC3/2017 dated 31.10.2017 in this case. RA may take subsequent consequential action accordingly.	

Case No.	14 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CIPLA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00003806AM25
RA File Number	039404000247 AM17
Licence No and Date	0310805843/30/06/2016
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are Pharmaceutical items. Therefore the Committee decided to transfer the case to NC-3.

The case stands deferred.

Case No.	15 / NC/6/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	MEHTA STONE CONSORTIUM			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM REVIW00006092AM25			
RA File Number	052404000564 AM17			
Licence No and Date	0510401816/01/03/2017			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech NL , allowing the following inputs;				
S.No	Export Item	Quantity (SQM)	Import Item	Quantity (Ltr)
1.	Sandstone tile/Slate Stone Tiles(Sand Stone)	17070.0	Marble Adhesive	Net to Net as per content in export product or 2% of FOB, whichever is less
RA may take suitable consequential action accordingly.				

Case No.	16 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00006066AM25
RA File Number	322404000039 AM18
Licence No and Date	3210078355/02/01/2018
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm:**

1. COA of import item from foreign supplier.
2. COA of export item.

Additionally, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	17 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005539AM25
RA File Number	NA
Licence No and Date	3110067519/28/08/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	18 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003982AM25
RA File Number	NA
Licence No and Date	0510415587/20/10/2020
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity (nos)	Import Item	Quantity (nos)
1.	COROZO BUTTON 14 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 14 LINED)	500040.0	COROZO BUTTON BLANKS 14 L	505040
2.	COROZO BUTTON 18 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 18 LINED)	2124375.0	COROZO BUTTON BLANKS 18 L	As applied for.
3.	COROZO BUTTON 24 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 24 LINED)	3846150.0	COROZO BUTTON BLANKS 24 L	
4.	COROZO BUTTON 28 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 28 LINED)	1651125.0	COROZO BUTTON BLANKS 28 L	
5.	COROZO BUTTON 32 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 32 LINED)	1239000.0	COROZO BUTTON BLANKS 32 L	
6.	COROZO BUTTON 36 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 36 LINED)	335400.0	COROZO BUTTON BLANKS 36 L	
7.	COROZO BUTTON 40 L(COROZZO BUTTON MADE OF COROZZO MATERIAL OF SIZE 40 LINED)	161850.0	COROZO BUTTON BLANKS 40 L	

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00005072AM25
RA File Number	039404000607 AM21
Licence No and Date	0310839597/18/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	20 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004794AM25
RA File Number	NA
Licence No and Date	0511001358/18/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	21 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

HQ File Number	HQRNORM REVIW00000494AM26			
RA File Number	13AA04002470 AM22			
Licence No and Date	1311000354/21/05/2021			
Norms Committee Decision:				
NC considered the case as per agenda and noted the firm's reply. It was observed that the actual CIF value of the import item and the sale price of the by-product vary considerably. The Committee also noted that the firm is exporting the final product with two different grades. Therefore, after deliberation, the Committee decided to fix the norms as under:				
S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassi Gum Powder (CS) (PET Grade)	1 MT	Cassia Torea Seed	2.4 MT
S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassi Gum Powder (FG) (Food Grade)	1 MT	Cassia Torea Seed	2.8 MT
* No repeat license to be issued on the basis of the above fixed norms.				
RA may take subsequent consequential action accordingly.				

Case No.	22 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. COA of imported item. 2. COA of export item. The case stands deferred.	

Case No.	23 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00005314AM25
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Specification of each of export item, giving weight in Kg. 2. To indicate the net import content of raw materials in each of export item. 3. Calculation for the requirement of raw materials (both imported and indigenous)for the making of export item, indicating wastage separately for each type of export item. 4. Manufacturing process indicating stage wise wastage of raw materials. Additionally, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	24 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00004803AM25
RA File Number	05AX04000907 AM22
Licence No and Date	0511008755/10/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	25 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00000216AM26
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Sweet Classic Pulpy Sauce ((Containing Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent))	191454.0	Concentrated Crushed Tomatoes 28 percent Tomato Paste 28 Brix or 28 percent	84144.0

1. These norms are case specific and no repeat license should be issued on the basis of these norms.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00001363AM25
RA File Number	13AX04000088 AM23
Licence No and Date	1311001289/24/06/2022

Norms Committee Decision:

NC considered the case as per agenda and noted the firm's reply. It was observed that the actual CIF value of the import item and the sale price of the by-product vary considerably. The Committee also noted that the firm is exporting the final product with two different grades. Therefore, after deliberation, the Committee decided to fix the norms as under:

S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassi Gum Powder (CS) (PET Grade)	1 MT	Cassia Torea Seed	2.8 MT

S.No	Export Item	Quantity	Import Item	Quantity
1.	Cassi Gum Powder (FG) (Food Grade)	1 MT	Cassia Torea Seed	3.24 MT

* No repeat license to be issued on the basis of the above fixed norms.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	28 / NC/6/MEET/Apr/202526/2
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Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM REVIW00008486AM24			
RA File Number	05AX04001999 AM23			
Licence No and Date	0511015269/12/10/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (KGS)	Import Item	Quantity (KGS)
1.	UNIVERSAL PIZZA SAUCE (Containing NLT 60% of concentrated crushed tomato paste 28% or 28 brix)	1.00	Concentrated Crushed Tomato Paste 28% or 28 Brix	0.6042
			Universal Pizza Sauce (UPS) Seasoning	0.023
1. These norms are case specific and no repeat license should be issued on the basis of these norms.				
RA may take subsequent consequential action accordingly.				

Case No.	29 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00005310AM25
RA File Number	05AX04002193 AM23
Licence No and Date	0511015579/02/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL;	

1. Specification of each of export item, giving weight in Kg.
2. To indicate the net import content of raw materials in each of export item.
3. Calculation for the requirement of raw materials (both imported and indigenous) for the making of export item, indicating wastage separately for each type of export item.
4. Manufacturing process indicating stage wise wastage of raw materials.

Additionally, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages.

The case stands deferred.

Case No.	30 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00004810AM25
RA File Number	05AX04002071 AM23
Licence No and Date	0511015779/11/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	31 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	32 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00004915AM25
RA File Number	05AX04002985 AM23
Licence No and Date	0511016788/10/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	33 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00004064AM25
RA File Number	06AX04000014 AM23
Licence No and Date	0611001998/28/04/2023
Norms Committee Decision:	
NC considered the case as per agenda. After detailed deliberations the Committee decided to maintain "Status Quo" of the decision taken in M.No.13 dated 04.04.2024 in this case.	
RA may take subsequent consequential action accordingly.	

Case No.	34 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00003938AM25
RA File Number	32AX04000263 AM24
Licence No and Date	3211005311/02/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 2: 1. Actual blend ratio of Caprylic Acid (C₈) and Capric Acid (C₁₀). 2. Total concentration of Caprylic Acid and Capric Acid in import item is greater than export item. How? 3. COA of export item indicating % of glycerine. 4. Details of use of glycerine. If it chemically reacts then give chemical reactions alongwith molecular weight.	

The case stands deferred.

Case No.	36 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 2: 1. Actual blend ratio of Caprylic Acid (C₈) and Capric Acid (C₁₀). 2. Total concentration of Caprylic Acid and Capric Acid in import item is greater than export item. How? 3. COA of export item indicating % of glycerine. 4. Details of use of glycerine. If it chemically reacts then give chemical reactions alongwith molecular weight. The case stands deferred.	

Case No.	37 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00005254AM25
RA File Number	05AX04002445 AM24
Licence No and Date	0511022068/15/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No.	

01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	38 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00006919AM24
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM APPLY 00007827AM24			
RA File Number	33AX04000097 AM24			
Licence No and Date	3311001687/09/01/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (kg)

1.	Rice Crackers (Kari Kari Original)	100.0	Waxy Starch	44199.0
			Non-Glutinous Flour	47870.0
2.	Rice Crackers (Kari Kari Hot)	100.0	Waxy Starch	44297.0
			Non-Glutinous Flour	47989.0
3.	Rice Crackers (Kari Kari Salada Hope)	100.0	Waxy Starch	8470.0
			Glutinous Flour	41676.0

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 19.03.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	41 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00008881AM24
RA File Number	08AX04002162 AM24
Licence No and Date	0811010949/04/03/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated 19.03.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad.

The case stands deferred.

Case No.	42 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	43 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee	

therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	44 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00009371AM24
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	45 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00000033AM25
RA File Number	07AX04002113 AM24
Licence No and Date	0711010969/02/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	46 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00001111AM25
RA File Number	08AX04000348 AM25
Licence No and Date	0811011751/05/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	47 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00001113AM25
RA File Number	08AX04000347 AM25
Licence No and Date	0811011754/05/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable	

interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	48 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	49 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to transfer the case to Technical Authority i.e. Tech NL. The case stands deferred.	

Case No.	50 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00001812AM25
RA File Number	08AX04000470 AM25
Licence No and Date	0811012025/08/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 19.03.2025 RA Ahmedabad had been requested to conduct a factory inspection of the firm. However, their response is still awaited. The Committee decided to send a reminder to RA Ahmedabad. The case stands deferred.	

Case No.	51 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00002131AM25
RA File Number	02AX04000247 AM25
Licence No and Date	0211006973/24/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1. The case stands deferred.	

Case No.	52 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

and Date	
HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. The solvent content given is incorrect. Provide the correct information. 2. Provide process flowchart indicating wastage at each step. Additionally, the Committee decided to call the representative of the firm for PH in next meeting for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	53 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	KALLUNGAL TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00002384AM25
RA File Number	10AX04000110 AM25
Licence No and Date	1011002578/08/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	54 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected

Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00002829AM25
RA File Number	04AX04000494 AM25
Licence No and Date	0411008123/03/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	55 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AMRUT DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00002879AM25
RA File Number	07AX04000928 AM25
Licence No and Date	0711012274/05/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm: "Diagrams/Photographs of export item showing use of each import item with proper labelling." The case stands deferred.	

Case No.	56 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

HQ File Number	HQRNORM APPLY 00003112AM25
RA File Number	02AX04000385 AM25
Licence No and Date	0211007300/17/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	57 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003127AM25
RA File Number	33AX04000062 AM25
Licence No and Date	3311002254/18/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.	

Case No.	58 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003235AM25
RA File Number	05AX04001673 AM25
Licence No and Date	0511027922/24/09/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity (pcs)	Import Item	Quantity (pcs)
1.	COROZO BUTTON 14 L(MADE FROM COROZO BUTTON BLANKS 14 L)	435452.0	COROZO BUTTON BLANKS 14 L	439806.52
2.	COROZO BUTTON 16 L(MADE FROM COROZO BUTTON BLANKS 16 L)	671517.0	COROZO BUTTON BLANKS 16 L	678232.17
3.	COROZO BUTTON 18 L(MADE FROM COROZO BUTTON BLANKS 18 L)	1937430.0	COROZO BUTTON BLANKS 18 L	1956804.30
4.	COROZO BUTTON 20 L(MADE FROM COROZO BUTTON BLANKS 20 L)	1521337.0	COROZO BUTTON BLANKS 20 L	1536550.37
5.	COROZO BUTTON 22 L(MADE FROM COROZO BUTTON BLANKS 22 L)	1174449.0	COROZO BUTTON BLANKS 22 L	1186193.49
6.	COROZO BUTTON 24 L(MADE FROM COROZO BUTTON BLANKS 24 L)	4790594.0	COROZO BUTTON BLANKS 24 L	4838499.94
7.	COROZO BUTTON 28 L(MADE FROM COROZO BUTTON BLANKS 28 L)	2087910.0	COROZO BUTTON BLANKS 28 L	2108789.10
8.	COROZO BUTTON 32 L(MADE FROM COROZO BUTTON BLANKS 32 L)	548625.0	COROZO BUTTON BLANKS 32 L	554111.25
9.	COROZO BUTTON 36 L(MADE FROM COROZO BUTTON BLANKS 36 L)	32604.0	COROZO BUTTON BLANKS 36 L	32930.04

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003442AM25
RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 19.03.2025 followed by reminders to furnish reply. The reply of the firm is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred.	

Case No.	60 / NC/6/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	JAWANDSONS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM APPLY 00003738AM25			
RA File Number	30AX04000381 AM25			
Licence No and Date	3011005931/18/10/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms as per SION K-119 as well as on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	BLAHAJ N soft toy 55 baby shark(BLAHAJ N soft toy 55 baby shark)	698.0	KNITTED FABRIC 100% POLYSTER EF VELBOA 5MM WHITE 245 GSM	S.No. 1 to S.No 6 : 1.15 kg/kg content in export.
2.	BLAHAJ N soft toy 100 shark(BLAHAJ N soft toy 100 shark)	737.0	KNITTED FABRIC 100% POLYSTER EF VELBOA 5MM WHITE 245 GSM	
3.	BLAHAJ N soft toy 55 baby	921.0	KNITTED	

	shark(BLAHAJ N soft toy 55 baby shark)		FABRIC 100% POLYSTER EF VELBOA 5MM D/BUE 245 GSM	
4.	BLAHAJ N soft toy 100 shark(BLAHAJ N soft toy 100 shark)	1006.0	KNITTED FABRIC 100% POLYSTER EF VELBOA 5MM D/BUE 245 GSM	
5.	JATTESTOR NNN soft toy elephant/grey(JATTESTOR NNN soft toy elephant/grey)	3604.0	KNITTED FABRIC 100% POLYSTER EF VELBOA 5MM GREY 245 GSM	
6.	SNUTTIG soft toy polar bear/white(SNUTTIG soft toy polar bear/white)	3253.0	KNITTED FABRIC 100% POLYSTER EPV RONG 15MM WHITE 380 gsm	

RA may take suitable consequential action accordingly.

Case No.	61 / NC/6/MEET/Apr/202526/2
Case Status	Case Rejected
Party Name	MARTCO EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003776AM25
RA File Number	05AX04002211 AM25
Licence No and Date	0511028246/22/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable	

interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	62 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ROY INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00003829AM25
RA File Number	24AX04000310 AM25
Licence No and Date	2411003958/23/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Please specify the export quantity for coriander split, coriander ground and coriander steralised. The case stands deferred.	

Case No.	63 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004146AM25
RA File Number	10AX04000203 AM25
Licence No and Date	1011002768/14/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	64 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004223AM25
RA File Number	03AX04004083 AM25
Licence No and Date	0311038827/19/11/2024
Norms Committee Decision: NC considered the case as per agenda. The Committee noted that the inspection of firm is still due and decided to conduct the inspection soon. The case stands deferred.	

Case No.	65 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM REVIW00006362AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	66 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred

Party Name	NOMAD ORIGINALS OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004243AM25
RA File Number	05AX04002636 AM25
Licence No and Date	0511029029/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	67 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004270AM25
RA File Number	05AX04002789 AM25
Licence No and Date	0511029086/21/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	68 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004335AM25
RA File Number	05AX04002839 AM25
Licence No and Date	0511029177/25/11/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	69 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004412AM25
RA File Number	03AX04004337 AM25
Licence No and Date	0311039140/29/11/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	70 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	71 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004568AM25
RA File Number	05AX04003020 AM25
Licence No and Date	0511029420/05/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	72 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	STAR GLOBAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004582AM25
RA File Number	05AX04003002 AM25
Licence No and Date	0511029442/06/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	73 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004595AM25
RA File Number	03AX04004509 AM25
Licence No and Date	0311039406/06/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	74 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004622AM25
RA File Number	34AX04000781 AM25
Licence No and Date	3411005771/09/12/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split, coriander ground and coriander sterlised. The case stands deferred.	

Case No.	75 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025

HQ File Number	HQRNORM APPLY 00004626AM25
RA File Number	05AX04002878 AM25
Licence No and Date	0511029500/09/12/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Approved composition of the capsule from competent authority. 2. Content of import item in export and wastage applied thereon. 3. Copy of master-batch formula for the export product. 4. COA of import item from foreign supplier. The case stands deferred.	

Case No.	76 / NC/6/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	ZEA MAIZE PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM APPLY 00004666AM25			
RA File Number	05AX04002935 AM25			
Licence No and Date	0511029544/10/12/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	CRUNCY CORN NUTS(Roasted Unsalted Corn Nut : 1,13,639.67 Kg, Seasoning - Sour Cream & Onion: 9,093.1135 Kg)	125000.0	Roasted Unsalted Corn Nut	115912.0
			Seasoning - Sour Cream & Onion	9093.114
RA may take suitable consequential action accordingly.				

Case No.	77 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	NOVOSIS GREEN TECHNOLOGIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00004782AM25
RA File Number	34AX04000795 AM25
Licence No and Date	3411005807/16/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	78 / NC/6/MEET/Apr/202526/2			
Case Status	Case Approved			
Party Name	VARSA PLASTIC INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025			
HQ File Number	HQRNORM APPLY 00004937AM25			
RA File Number	03AX04004500 AM25			
Licence No and Date	0311039804/20/12/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;				
S.No	Export Product	Quantity (nos)	Import Item	Quantity (kgs)
1.	Plastic Non Electronic Toys : Capsulated surprise (weight in kgs per	51493306	POLIPROPILENE COP. CLYRELL EC 340 Q	1.02 kg/kg content in Export
			MASTER BATCH - MASTER CLARIANT GIALLO CHIARO	1.00 kg/kg content in Export
			MASTER BATCH -	1.00 kg/kg

	toys: 0.00971)		MASTER CLARIANT COLOR SENAPE	content in Export
RA may take subsequent consequential action accordingly.				

Case No.	79 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SPORTING SYNDICATE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005028AM25
RA File Number	30AX04000555 AM25
Licence No and Date	3011006256/24/12/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL ;	
1. Manufacturing Process indicating stagewise wastage of raw materials. 2. Calculation of the requirement of particle board for the export of carrom board indicating net contentand wastage seperately. 3. Reason for importing 5 types of particle board with different thickness. 4. Revised Appendix-4E indicating export item, import item and indigenous items, if any. 5. Provide drawing/design of carrom board using particle board/s. Also clarify whether all thickness will be used in a single carrom board or in different types of carrom board.	
The case stands deferred.	

Case No.	80 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	RAJAN OVERSEAS INC
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005348AM25
RA File Number	05AX04002227 AM25
Licence No and Date	0511028217/02/01/2025
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

S.No	Export Item	Quantity	Import Item	Quantity
1.	VARIOUS TYPE OF LAMPS MADE OF IRON, BRASS,ALUMUNI UM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990, 8544 4220,8536 5020,85366190 , 85366990 FITTED IMPORTS ITEM LAMP HOLDER)	52200.0 pcs	LAMP HOLDER	Nett to Nett
2.	VARIOUS TYPE OF LAMPS MADE OF IRON, BRASS,ALUMUNI UM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990, 8544 4220,8536 5020,85366190 , 85366990 FITTED IMPORTS ITEM WIRE)	65340.0 mtr	WIRE	1.01 meter/meter content in Export
3.	VARIOUS TYPE OF LAMPS MADE OF IRON, BRASS,ALUMUNI UM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990, 8544 4220,8536 5020,85366190 , 85366990 FITTED IMPORTS ITEM CORDSET)	2000.0 pcs	CORDSET	Nett to Nett
4.	VARIOUS TYPE OF LAMPS MADE OF IRON, BRASS,ALUMUNI UM ,WOODEN,GLAS S , STAINLESS STEEL 4 ETC(94059900,94052100,94052900,85366190,85441990, 8544 4220,8536 5020,85366190 , 85366990 FITTED IMPORTS ITEM CONNECTOR)	10000.0 pcs	CONNECTOR	Nett to Nett

*The make and specification of the imported items must match with the export product and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	81 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005421AM25

RA File Number	08AX04001407 AM25
Licence No and Date	0811013698/03/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	82 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005497AM25
RA File Number	33AX04000104 AM25
Licence No and Date	3311002457/07/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages.	

Case No.	83 / NC/6/MEET/Apr/202526/2
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005504AM25
RA File Number	05AX04003474 AM25
Licence No and Date	0511030137/07/01/2025
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1, allowing the following inputs;	

S.No	Export Item	Quantity (nos)	Import Item	Quantity (sqm)
1.	SOFT TOY-Oct 25 HO Chance & Friends - Bear(Style No. AVT-4367)	680000.0	S.No 1 to S.No 44	S. No 1 to S.No 44 : As applied for with 1.10 sq meter/sq meter of export
2.	SOFT TOY-Oct 25 HO Chance & Friends - Lucky(Style No. AVT-4365)	493000.0		
3.	SOFT TOY- Oct 25 HO Chance & Friends - Penguin(Style No. AVT- 4368)	609000.0		
4.	SOFT TOY-Aug 25 HA Chance & Friends - Lucky(Style No. AVT-4359)	77210.0		
5.	SOFT TOY-Aug 25 HA Chance & Friends - Cow(Style No. AVT-4361)	133000.0		
6.	SOFT TOY-Aug 25 HA XL Chance & Friends - Chance(Style No. AVT-4371)	14500.0		
7.	SOFT TOY-Aug 25 HA XL Chance & Friends - Bat(Style No. AVT-4374)	16460.0		
8.	SOFT TOY-Aug 25 HA XL Chance & Friends - Horse(Style No. AVT-4375)	24574.0		
9.	SOFT TOY-BREAD PLUSH ASST BREAD TOAST(Style No. AVT-4384)	3833.0		
10.	SOFT TOY-BREAD PLUSH ASST BAGUETTE(Style No. AVT-4385)	3833.0		
11.	SOFT TOY-BREAD PLUSH ASST CROISSANT(Style No. AVT-4386)	3833.0		
12.	SOFT TOY-POT PLANT PLUSH Cactus(Style No. AVT-4076)	3002.0		
13.	SOFT TOY-POT PLANT PLUSH FLOWERS(Style	3002.0		

	No. AVT-4078)			
14.	SOFT TOY-POT PLANT PLUSH succulent(Style No. AVT-4077)	3002.0		

RA may take subsequent consequential action accordingly.

Case No.	84 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	BHARAT AGRO TRADE CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005524AM25
RA File Number	13AX04000321 AM25
Licence No and Date	1311003604/08/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. List of machinery installed on the premises, including their capacities. 2. Please specify the export quantity for coriander split, coriander ground and coriander sterlised.	
The case stands deferred.	

Case No.	85 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005510AM25
RA File Number	33AX04000105 AM25
Licence No and Date	3311002465/08/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various	

stages.

Case No.	86 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	RAJ INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005517AM25
RA File Number	08AX04001699 AM25
Licence No and Date	0811013747/08/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
1. Clarify the % of Black Pepper in export product and whether it is Light Black Pepper or Black Pepper. 2. Provide a copy of Shipping Bill. 3. COA of export product.	
The case stands deferred.	

Case No.	87 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005591AM25
RA File Number	09AX04000914 AM25
Licence No and Date	0911008822/10/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1;	
1. Nett content of PU foam in each of export. 2. Complete specifications of various fabrics to be imported with GSM and width	

3. Nett content of steel wire, felt.
4. Manufacturing process in detail.

The case stands deferred.

Case No.	88 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	SHREE MALANI COMFORT PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00005842AM25
RA File Number	09AX04000974 AM25
Licence No and Date	0911008901/24/01/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	89 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	ZEA MAIZE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00006266AM25
RA File Number	05AX04003857 AM25
Licence No and Date	0511030926/17/02/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Process Flow Chart alongwith step-wise wastage detail." The case stands deferred.	

Case No.	90 / NC/6/MEET/Apr/202526/2
Case Status	Case Deferred
Party Name	FABRO LEATHER INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202526/ 2 and 08/05/2025
HQ File Number	HQRNORM APPLY 00006304AM25
RA File Number	13AX04000379 AM25
Licence No and Date	1311003703/19/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	